

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.104**

IA-2117/2021

in

IB-22(ND)/2018

**IN THE MATTER OF:**

Oriental Bank of Commerce

**Vs.**

Shekhar Resorts Ltd. & Ors

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

**SECTION :**

**U/s. 7 of IBC, 2016**

**Order delivered on 20.05.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**

**HON. MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**HON. MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand & Ms. Mohak Sharma, Advocates.

For the Respondent : Ms. Jasvin Dhama and Mr. Shobhit Jain, Advocates.

**ORDER**

**IA-2117/2021:-**

Heard the submissions made by the Counsel for the Applicant as well as Proxy Counsel for the Respondent. Proxy Counsel for the Respondent has prayed for grant of time. Time prayed for is granted but no further extension of time will be granted in this matter.

List the matter on 1<sup>st</sup> June, 2021.

**-SD-**

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

**-SD-**

**(P.S.N. PRASAD)**  
**MEMBER (JUDICIAL)**

Shammy

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.104**  
New IA-2222/2021  
in  
IB-22(ND)/2018

**IN THE MATTER OF:**

Oriental Bank of Commerce

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Shekhar Resorts Ltd. & Ors

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**SHRI P.S.N. PRASAD**

**HON. MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**HON. MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA-2222/2021:-**

This is an application filed under Section 60(5) of IBC, 2016 for seeking appropriate direction along with supporting affidavit.

The Counsel for the Company (after revival) has submitted that the advance service of the application is completed in all respects and despite advance service, the Respondents have not appeared at the time of virtual hearing. We have heard the submissions made by the Counsel for the Company and also noted the contents of the application. It transpires that the EPFO has now demanded a payment of Rs.37,00,000/- (Rupees Thirty Seven Lacs only) approximately vide order dated 16.4.2021, which appears to be pre-CIRP period dues and it also transpired that the claim made by them has already paid in full once as per Resolution Plan. The said

order dated 16.04.2021 passed by the Respondent seeking PF dues with respect to the Corporate Debtor for the period prior to the CIRP is stayed till the disposal of the matter.

Let notice be served on all the Respondents by all modes including email and WhatsApp. The Court Officer may also serve the e-notice on all the Respondents. Post this matter after four weeks.

List the matter on 22<sup>nd</sup> July, 2021.

**-SD-**  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

**-SD-**  
**(P.S.N. PRASAD)**  
**MEMBER (JUDICIAL)**

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New IA-2222/2021 in IB-22(ND)/2018